

IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 6531 of 2021

Rahul Mandal @ Rahul Kumar Mandal **Petitioner**
Versus
The State of Jharkhand **Opposite Party**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Rahul Ranjan, Advocate
For the State : Mr. Shailendra Kr. Tiwari, Spl.P.P.

03/07.09.2021 Heard Mr. Rahul Ranjan, learned counsel for the petitioner and Mr. Shailendra Kr. Tiwari, learned Spl.P.P. for the State.

The petitioner is an accused in connection with Jamtara Cyber Crime P.S. Case No. 48 of 2020.

Several persons indulging in cyber crime were apprehended and the name of the petitioner has surfaced on account of the disclosure made by one of the apprehended accused namely Sanju Kumar Gupta.

It appears that one mobile with SIM was recovered from the place of occurrence which was disclosed to be that of the petitioner. Although the petitioner has got two criminal antecedents but on consideration of antecedent some of the co-accused persons namely Pappu Kumar Mandal and Ishwar Mandal @ Ishwar Kr. Mandal have been granted bail by this Court in B.A. No. 11866 of 2020 and B.A. No. 11844 of 2020 respectively.

The petitioner is in custody since 12.03.2021.

Regard being had to the above, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each, to the satisfaction of learned Additional Sessions Judge – I, Jamtara, in connection with Jamtara Cyber Crime P.S. Case No. 48 of 2020 **subject to the condition that one of the bailors should be a close relative of the petitioner.**

(Rongon Mukhopadhyay, J.)